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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 767/94.

Date of Order: 5.7.94.

Mr. S. Laxman

.. Applicant.

AND

1. The Telecom District Engineer,  
Nizamabad.
2. The General Manager,  
Warangal area,  
Warangal.
3. The Chief General Manager,  
Telecommunication,  
Hyderabad.
4. The Sub-Divisional Officer,  
Phones, Nizamabad.

.. Respondents.

Counsel for the Applicant: Sri K. Venkateswara Rao

Counsel for the Respondents: Sri. N.R. Devaraj, Sr. CGSC.

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HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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Copy to:-

1. The Telecom District Engineer, Nizamabad.
2. The General Manager, Warangal Area, Warangal.
3. The Chief General Manager, Telecommunications, Hyderabad.
4. The Sub-Divisional Officer, Phones, Nizamabad.
5. One copy to Mr. K. Venkateswara Rao, Advocate, 2-2-1136/3/1, Jayalaxminivas, New Nallakunta, Hyderabad.
6. One copy to Mr. N. R. Devaraj, Sr. OGSC, CAT, Hyderabad.
7. One copy to Library
8. One spare.

kku.

21  
O.A.NO.767/94.

JUDGMENT

Dt: 5.7.1994

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

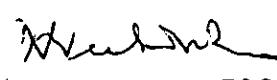
Heard Shri K.Venkateswara Rao, learned counsel for the applicant and Shri N.R.Devaraj, learned Standing Counsel for the Respondents.

2. This OA was filed assailing the order dated 1.7.1994 as per the letter No.E-7-12/Trfs/Sub/II/159 whereby the applicant who is the District Secretary of All India Telecom Employees Union Line Staff and Group-D, Nizamabad, was transferred from Nizamabad to Kamareddy.

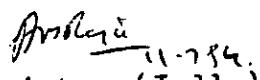
3. After this OA was heard for some time yesterday and today (both the learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents submitted the arguments), the learned counsel for the applicant submitted that as per the instructions of the applicant, this OA is not pressed and accordingly an endorsement is made to the effect that this OA is withdrawn.

4. In the result, the OA is dismissed. No costs.

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

  
(V. NEELADRI RAO)  
VICE CHAIRMAN

DATED: 5th July, 1994.  
Open court dictation

  
Dy. Registrar (Judl.)

vsn

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OA-767/94

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHA R REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 7-7-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. NO.

in

O.A.No. 767/94

P.A.No. (J.P.)

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

